

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION
LOK SABHA
UNSTARRED QUESTION NO.948
ANSWERED ON 29/07/2024

Autonomy to Educational Institutions

†948 Shri Dharmendra Yadav:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the Government is providing autonomy to educational institutions;
- (b) if so, whether it is appropriate in a democracy to hand over education sector to privatehands, if so, the details thereof;
- (c) whether the autonomous institutions are not bound to follow Government rules and regulations, resulting in huge increase in fees;
- (d) if so, the details thereof;
- (e) whether the Government is aware that Scheduled Caste/Scheduled Tribe/Other Backward Class and minority students especially Muslim students, are deprived of admission to autonomous institutions due to steep rise in their fee structure;
- (f) if so, the reaction of the Government thereto;
- (g) whether there is any proposal to nationalize the autonomous educational institutions; and
- (h) if not, the steps taken or likely to be taken by the Government to ensure that students from weaker sections of the society are not deprived of quality education?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(Dr.SUKANTA MAJUMDAR)

(a) to (h): The University Grants Commission (UGC) is providing Autonomy to eligible Educational Institutions in accordance with the provisions of the UGC (Conferment of Autonomous Status Upon Colleges and Measures for Maintenance of Standards in Autonomous Colleges) Regulations, 2023. The Regulation is available at [https://www.ugc.gov.in/pdfnews/0367475_UCG-\(Conferment-of-Autonomous-Status-upon-Colleges-and-Measures-for-Maintenance-of-Standards-in-Autonomous-Colleges\)-Regulations,-2023.pdf](https://www.ugc.gov.in/pdfnews/0367475_UCG-(Conferment-of-Autonomous-Status-upon-Colleges-and-Measures-for-Maintenance-of-Standards-in-Autonomous-Colleges)-Regulations,-2023.pdf) .

Clause 3.6 of these Regulations provide that the Autonomous Colleges shall “Prescribe rules for admission in consonance with the reservation policy of the state government/national policy”. Further, clause 3.7 of the regulations stipulates that “Autonomous colleges may fix fees as per the norms of the State Government/ Statutory Council(s) at their own level, as applicable”.
